

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

BALAJI POLYTEX INDUSTRY PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	
1	Name of Corporate Debtors	Balaji Polytex Industry Private Limited
2	Date of Incorporation of Corporate Debtors	08.08.2011
3	Authority under which Corporate Debtor is incorporated/registered	Companies Act, 1956
4	Corporate Identity Number/ Limited Liability Identification Number of Corporate Debtor	U25209WB2011PTC166158
5	Address of Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office : 40/4, Strand Road, 2 nd Floor, Kolkata – 700001 Corporate Office: 414, A. J. Chambers, 4 th Floor, Naiwala, Karol Bagh, New Delhi – 110005.
6	Insolvency Commencement Date in respect of Corporate Debtor	31.07.2017
7	Estimated Date of closure of Insolvency Resolution Process	27.01.2018 (180 days from the commencement of the resolution process)
8	Name, address, email address and the registration number of the interim Resolution Professional	Name: Abhijeet Jain Address: Diamond Chamber, 4, Chowringhee Lane, Block I, 4 th Floor, Suite # 4M, Kolkata – 700 016 Email: ajasso@rediffmail.com Regn. No.: IBBI/IPA-002/IP-N00173/2017-2018/10445
9	Last date from submission of claims	14.08.2017

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process against Balaji Polytex Industry Private Limited on 31st July, 2017.

The creditors of Balaji Polytex Industry Private Limited are hereby called upon to submit a proof of their claims on or before 14th August, 2017 to the Interim Resolution Professional at the address mentioned against item no. 8.

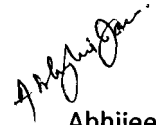
The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith Affidavit - Form B – Claim by Operational Creditors, Form C – Claim by Financial Creditors, Form D – Claim by a Workman or an Employee, Form E – Claim submitted by Authorised Representative of Workmen and Employees.

In order to get a copy of the form, you may download the abovementioned forms on the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Abhijeet Jain

Date and Place: 1st August, 2017, Kolkata